

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 312 of 2013
& DFR No. 1855 of 2013

Dated : 11th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Jindal Power Ltd. & Anr. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. M. G. Ramachandran
Ms. Saman Ahsan

Counsel for the Respondent(s):

ORDER

This is an Application to condone the delay of 3 days as against the impugned order dated 10.7.2013. The Learned Counsel for the Appellant submits that the Affidavit of Service is being filed in the Registry today.

We have heard the Learned Counsel for the Applicant/Appellant. Since there is sufficient cause to condone the delay, the delay is condoned. Registry is directed to number the Appeal and post the matter for Admission. Dasti service is permitted.

Post the matter for Admission on **23.10.2013.**

(V.J. Talwar)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson